

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.77032 of 2018

(Arising out of Order-in-Appeal No.21/Kol-V/2018 dated 21.02.2018 passed by Commissioner of CGST & CX, (Appeal-I), Kolkata.)

M/s. Wacker Metroark Chemicals Private Limited

(Diamond Harbour Road, P.O.Chandi, P.S.Bishnupur, District: 24 Parganas (South), Pin-743503.)

...Appellant

VERSUS

Commissioner of CGST & CX, Kolkata South Commissionerate

.....Respondent

(GST Bhawan, 180, Rajdanga Main Road, Shantipally, Kolkata-700107.)

APPEARANCE

NONE for the Appellant (s)

Shri K.Choudhury, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75332 / 2021

DATE OF HEARING : 24 June 2021

DATE OF DECISION : 24 June 2021

P.K.CHOUDHARY :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/

**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)**